GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:2695 ANSWERED ON:10.08.2010 INCIDENTAL CHARGES FOR PROCUREMENT Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government of Karnataka has submitted a proposal to the Union Government for release of incidental charges for procurement of foodgrains at Minimum Support Price for the years 2001-02 to 2005-06;
- (b) if so, the details thereof and the reaction of the Government thereto indicating the amount pending against the Union Government alongwith the reasons for delay in release of the money; and
- (c) the time by which it likely to be released?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a): The final cost sheet of procurement incidentals in respect of coarsegrains procured by Govt. of Karnataka for Kharif Marketing Session (KMS) 2001-02 to 2005-06 under Minimum Support Price operations have already been issued by this Department. The final payment to the State Govt./State agencies on the basis of final rates is made by Food Corporation of India on submission of claims by the State Govt./Agencies.
- (b) FCI has informed that final settlement in respect of KMS 2003-04, 2004-05 and 2005-06 (except for Ragi) has already been made to the State Agencies of Karnataka. For KMS 2001-02, 2002-03 and KMS 2005-06(Ragi) the amount claimed by State Agencies and reasons for pendency are as under:

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Year Amount Reasons for pendency

KMS 2001-02 Rs. 82,19,795.00 The payment already made to the State Agency is 
KMS 2002-03 Rs. 3,72,588.00 to be reconciled with the State agencies.

KMS 2005-06 Rs. 27,79,445.00 State Agency has to submit revised bill as per 
Govt. of India allotment under Targeted Public 
Distribution System (TPDS).
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(c) Balance payment can be released after reconciliation of records with State agencies for KMS 2001-02 and KMS 2002-03 and after submission of revised bills for KM S 2005-06 by the State agencies.